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Title : Need to exempt Gujarat Safai Kamdar Vikas Nigam from paying income-tax.

DR. KIRIT PREMJIBHAI SOLANKI (AHMEDABAD WEST): I demand exemption from Income tax to 'Gujarat Safai Kamdar Vikas Nigam (GSKVN) under section 10(26B) of the IT Act, 1961. Under this Act SCAs of all States working for upliftment of the weaker section of societies viz. SCs, STs, OBCs etc are exempted from Income Tax.

Gujarat Government had represented to IT Department but untill now it is not granted. IT Department had levied a sum of Rs. 25.33 crore. Hence, I again appeal to take steps to exempt Gujarat Safai Kamdar Vikas Nigam from paying Income-Tax.